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Import of Colour Televisions

1073. SHRI B.C. PATTANAYAK: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that large number of applications for the import of colour televisions are pending before hii Ministry; and
- (b) if so, by when those licences are expected to be granted?

THE MINISTER OF STATE IN THE MINISTRY OF COMME-ERCE (SHRI SHIVRAJ V. PATIL):

(a) and (b) No sir, Applications have however been received for import video tape/cassette recorders (with or without TV monitor/camera) as gift from blood relations under the relevant provision contained in the Import & Export Policy for 1982-83. As on 30th September, 1982, 3275 such applications have been received and are being dealt with on a continuous basis.

With effect from nth October, «- T982, import of colour TV sets has been permitted for a limited period as gift under OGL subject to the condition laid down.

Tea Estates of Assam purchased from **Foreign Companies**

1274. SHRI ROBIN KAKATI: Will the Minister of COMMERCE be pleased to state:

- (a) total number of tea estates in Assam which were purchased from European companies by Indian Companies during the last three years;
- (b) total areas of each of the tea gardens and that of tea estates respectively; and

(c) total amount paid for purchasing of those gardens and total assets and liabilities of those gardens at the time of selling them?

to Questions

IHE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL) : (a) According to the information available with Tea Board no Tea Estates were purchased by Indian Companies from FERA companies (companies having more than forty percent foreign shareholding) during the last three years.

(b) and (c) Do not arise.

Malpractice by Executive Committee of Apparels Export **Promotion Council**

1275. SHRI ARABINDA GHOSH: -Will the Minister of COMMERCE be pleased to state:

- (a) whether Government are aware that the Executive Committee of the Apparels Export Promotion Council has appointed certain garment Exporters amongst themselves to serve on the Committees/Sub-Committee, various Apparels like Sub-Committee. discounts Sub-Committee, etc. who are required to look into the documents submitted by other garments exporters;
- (b) whether Government officers nominated to the Executive Committee have ever objected to this practice, which is against Article 86 of the Articles of Association of the A.E.P.O;
- (c) if so, what remedial steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) to (c) The Executive Committee of the, Apparels Export Promotion Council has appointed several Sub-Committees in various functional areas. According to the AEPC, elected membera